

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**LOK SABHA**  
**UNSTARRED QUESTION NO.1628**  
**TO BE ANSWERED ON 13.12.2023**

**GUIDELINES FOR PROTECTING CONSUMERS FROM UNHEALTHY FOOD**

1628. SHRI THIRUNAVUKKARASAR SU: SHRI RAVNEET SINGH BITTU:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री** be pleased to state:

- (a) whether the Government has set up a Committee to frame guidelines to protect consumers from unhealthy food products, especially pre-packed and loose food products readily available in the market;
- (b) if so, the details thereof along with its composition thereof;
- (c) whether the Committee is not represented with any food industry representative and if so, the details thereof;
- (d) whether it is also proposed to ensure safeguards against unhealthy food products in order to protect the rights of consumers, ensure transparency and fairness in the country; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री**  
**(श्री अश्विनी कुमार चौबे)**

**THE MINISTER OF STATE**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c) : Department of Consumer Affairs has constituted an Interdepartmental committee for protection consumer against unhealthy food products consisting representatives from Department of Consumer Affairs, Ministry of Health & Family Welfare, Ministry of Women and Child Development, Food Safety and Standards Authority and consumer organizations.

(d) & (e) : Section 90 and 91 of the Consumer Protection Act, 2019 provide for punishment for manufacturing for sale or for storing or selling or for distributing or importing any product containing an adulterant or spurious goods, which includes imprisonment or fine depending on the extent of injury to the consumer.

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